IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CAA-396/ND/2017

In the matter of:

Bilaspur Holding (P) Ltd

..PETITIONER

SECTION:

Under Section 230-232

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. PK Mittal, Advocate Ms. Nibruti Samal, Advocate

For the Respondent/Corporate Debtor::

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh, Income tax Deptt.

W. Awish Jandon, for O.L.

ORDER

Learned Counsel for the petitioner is present. Ld. representatives for the RD as well as Official Liquidator are also present. In relation to the report of RD and OL, it is seen that the same is available on record. In relation to the Income tax Department, observations relating to R-1 Transferor Company are available on record. In relation to the report/observations of other Transferor Companies and Transferee Companies, Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for Income tax Department represents that some time may be granted.

Taking into consideration the said representation, two weeks time is granted finally to IT Department for filing their reply/observations in relation to these Companies with an advance copy to be made available to the Ld. Counsel for the petitioner . Petitioner to file reply, if any, before the next date of hearing.

List on 27.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit